

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

155

**ORIGINAL APPLICATION No. OF 2024 (SZ)**

**[Earlier, OA No. 367 of 2024 (PB)]**

**IN THE MATTER OF:**

News item titled "4 killed in blast at drug manufacturing unit in Telangana" appearing in The Hindu dated 04.04.2024

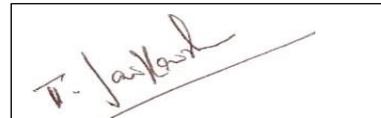
**REPORT OF TELANGANA STATE POLLUTION CONTROL BOARD (R1)**

**RUNNING INDEX**

<b>Sl. No.</b>	<b>Particulars</b>	<b>Page Nos.</b>
1.	Report of the Telangana State Pollution Control Board dated 10.05.2024 (Respondent No. 1).	1 – 4
2.	<b>Annexure-I</b> – Respondent Board's Consent & Hazardous Waste Authorization (Auto Renewal) Order dated 21.06.2021 issued to M/s.S.B.Organics Ltd., Chandapur (V), Hatnoora (M), Sangareddy District.	5 – 13
3.	<b>Annexure-II</b> – Prohibitory Orders dated 06.04.2024 issued by Deputy Chief Inspector of Factories, Factories Department, Govt of Telangana to M/s. S.B.Organics Ltd., Chandapur (V), Hatnoora (M), Sangareddy District.	14 – 15
4.	<b>Annexure-III</b> – Respondent Board's Closure Order dated 27.04.2024 issued to M/s. S.B.Organics Ltd., Chandapur (V), Hatnoora (M), Sangareddy District.	16 – 22
5.	<b>Annexure-IV</b> – Hon'ble NGT, New Delhi Order dated 08.04.2024 in OA No. 367 of 2024.	23 – 24

**Place: Hyderabad.**

**Date: 10-05-2024.**



**COUNSEL FOR RESPONDENT No. 1**



**Report of the Telangana State Pollution Control Board (Respondent No.1) in OA No.367 of 2024 registered Suo Motu based on the news item published in "The Hindu" dated 04.04.2024:**

It is to submit that an Original Application (OA) was registered *Suo Motu* based on the news item title "4 killed in blast at drug manufacturing unit in Telangana" appeared on "The Hindu" dated 04.04.2024. The news article relates to blast at M/s. SB Organics Limited, a bulk drug manufacturing unit located at Hatnoora (M), Medak (D); the blast resulted in the death of 4 people and injury to 21 persons.

The Hon'ble NGT, Principal Bench, New Delhi vide order dated 08.04.2024 directed the respondents to submit the response before the Hon'ble NGT, Chennai.

**In this regard following is submitted: -**

1. M/s. S.B. Organics Ltd., is located at Sy.No.252 & 253, Chandapur (V), Hatnoora (M), Sangareddy District and involved in production of Guanidine Nitrate and Guanidine Carbonate.
2. The industry was issued CFO renewal from the Board vide order dated 21.06.2021, with validity up to 31.07.2026. **ANNEXURE - I**
3. As per the CFO order dated 21.06.2021, the fresh water consumption of the industry is 7.4 KLD (Process - 2.4 KLD, Industrial Cooling - 0.4 KLD, Others - 3.0 KLD and Domestic - 1.6 KLD) and the total waste water generation is 4.1 KLD (Process - 2.0 KLD, Washings - 0.5 KLD and Domestic - 1.6 KLD). The waste water shall be disposed to M/s. PETL, Patancheru after pre-treatment. The industry has provided 2 x 6 lakhs K. Cal/hr oil fired thermic fluid heaters and a husk fired hot oil heater which is provided with dust collector for controlling the emissions.
4. As per the CFO order dated 21.06.2021, the industry generates Process sludge - 25 TPM with disposal option to TSDF or Cement industries. The industry was permitted to reuse the Ammonium Nitrate salt - 24 TPM back into the process.
5. Details of Pollution Control Measures taken by the Industry are:
  - a. The industry has provided 40 KL of above ground level FRP storage tank storage of effluents.
  - b. The industry is regularly disposing the waste water to Common Effluent Treatment Plant i.e., M/s. Patancheru Enviro Tech Limited, Patancheru for

treatment and disposal. During the period Apr'2023 to Mar'2024, the industry has disposed 1060 KL (2.94 KLD) as against the permitted 1476 KL (4.1 KLD).

- c. The industry has provided closed shed with dyke wall and leachate pit for storage of hazardous waste.
  - d. The industry is disposing the hazardous waste regularly to TSDF for secure landfill. During the period Apr'2023 to Mar'2024, the industry has disposed 178.48 MT (14.87 TPM) of process sludge as against the permitted 25 TPM.
  - e. The industry has provided IP camera at the flow meter for the Low TDS effluents and both the flow meter and IP camera area connected to the TSPCB server. The industry has also provided IP camera at the main gate entrance.
  - f. The industry has provided 2- stage scrubber with online pH meter for the process shed and also for ammonium nitrate MLs recovery shed along with online pH meter for controlling the emissions. The industry has also provided dedicated energy meter for the scrubbers.
6. The explosion of reactor occurred in M/s. SB Organics on 03.04.2024 around 4:30 PM and the Board received the information around 6:00 PM from the Sangareddy District Administration. The Board officials visited the site by 7:00 PM and it was reported that a reactor was exploded which resulted in fire. It was reported that the fire tenders reached the spot by 4:45 PM and started dousing the fire resulted from the explosion.
  7. During the inspection on 03.04.2024, it was reported that the hot oil leaked from the jacket of the reactor came in contact with reaction mixture Guanidine Nitrate (which involves raw materials like weak nitric acid, Dicyandiamide (DCDA) and ammonium nitrate) which resulted in severe explosion followed by fire.
  8. The fire was controlled by the Telangana State Fire Department by deploying 6 No's of fire tenders and with the help of surrounding industries by deploying their water tankers. The fire was doused around 9 PM on 03.04.2024.
  9. The officials again inspected the unit on the next day i.e., 04.04.2024 and it was observed that production block in which the explosion took place along with the

thermic fluid heaters (2 No's), hot oil generator (1 No), final goods storage shed, security room were completely damaged. The surrounding production blocks and two other sister concern units of the industry were structurally damaged. Due to the accident, 6 people were deceased and 18 members were injured.

10. The Deputy Chief Inspector of Factories, Sangareddy issued prohibitory orders to the industry vide order dated 06.04.2024. - ANNEXURE - I
11. The status of the industry was reviewed before the Task Force committee and the Board issued Closure order to the industry vide order dated 27.04.2024 for not taking safety measures for prevention of accident and causing pollution in the surrounding area due to accident. - ANNEXURE - II
12. Based on the notices received from the Deputy Commissioner of Labour, Sangareddy on the compensation to be payable under Employees Compensation Act, 1923 to the deceased persons in the incident, the industry has deposited compensation amount through DDs with the Deputy Commissioner of Labour, Sangareddy. The details are as follows:

Workman	Compensation (in INR)	Demand Draft Number & Date
Sebastin Jenmarakin Dayalan	11,98,500/-	18007,19/04/2024
Chakali Vishnu	14,21,700/-	18005,19/04/2024
Perni Subrahmanyam	14,59,800/-	18006,19/04/2024
Suresh Pal	13,16,5550	18004,19/04/2024
Ravi Devalapalli Vaddepally Ramesh	The industry vide Ir dt 19.04.2024 has addressed to Deputy Commissioner of Labour, sangareddy stating that the management of the industry will issue individual cheques once required documents such as death certificate ,post mortem reports and legal heir certificate are submitted of the individuals.	

The industry has also borne the hospital expenses of all the 18 injured person.

13. The Director of Factories, Hyderabad, Telangana vide order dated 06.05.2024 has constituted a Multi-Disciplinary Committee for inspection on safety and occupational health hazards and to make a study of the incident occurred in the

industry and formulate Standard Operating Procedure to prevent incidents in future in chemical factories.

The members of the committee are:

Deputy Chief Inspector of Factories, Sangareddy	Convener
Divisional Fire Officer, Sangareddy	Member
Official from State Disaster Management Authority	Member
Environmental Engineer, Telangana State Pollution Control Board, Sangareddy.	Member
Representative from EPTRI, Hyderabad	Member
Dr.K Babu Rao , Former Chief Scientist, IICT, Hyderabad	Member
Dr P.G.Rao, Former Director, CIFR,NEIST, Assam	Member
General Manager, District Industries Centre, Sangareddy	Member

14. During inspection on 09.05.2024, the industry has lifted 20 KL of waste water to Common Effluent Treatment Plant (CETP), Patancheru on 04.05.2024 for further treatment and has lifted the existing raw materials and products to a warehouse for a safe custody. The industry has sent 16 MT of soil debris and lifted the hazardous waste of 12 MT to the Treatment, Storage and Disposal Facility (TSDF), Dundigal, Medchal-Malkajgiri District for Treatment, Storage and Disposal on 10.05.2024.

15. Presently, the industry is not in operation as Closure orders is issued by the Board.

Place: Sangareddy.

Date: 10-05-2024

  
ENVIRONMENTAL ENGINEER

**Environmental Engineer,**  
**T.S. Pollution Control Board,**  
**Regional Office-I, SANGAREDDY.**



**CONSENT & HWA ORDER (AUTO RENEWAL) – RED CATEGORY**

**Consent Order No : TSPCB/RO-SR-I/CFO/HO/2021**

**Date: 21.06.2021**

**Sub:** TSPCB – M/s. S. B. Organics Ltd., Unit - I , Sy. No. 252 & 253, Chandapur (V), Hatnoora (M), Sangareddy District - Auto Renewal of Consent for Operation & HW Authorization – Order issued – Reg.

**Ref:** 1) Board Resolution No. 26 and circular dt. 19.11.2015 & 08.12.2015.  
2) CFO & HWA Order No.: TSPCB/ RCP/CFO & HWA/HO/2017-1456, Dt. 08.08.2017 with a validity upto. 31.07.2021  
3) Industry's online application no.967, dt 16.06.2021 for Auto Renewal of CFO & HWA along with Bank Guarantee.  
4) EE, RO, Sangareddy – I mail dt: 18.06.2021  
\*\*\*

- 1) The Board hereby renews the Consent for Operation (CFO) and Hazardous Waste Authorization (HWA) of the industry, issued vide reference 2<sup>nd</sup> cited, for a period upto **31.07.2026** under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and / or Section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and rules made thereunder, Renewal of Authorization under Rule 6(2) of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and Amendment thereof.
- 2) This consent is issued under the **Auto Renewal System** of the Board as per the circular vide reference 1<sup>st</sup> cited and as per the self certification submitted by **M/s. S. B. Organics Ltd., Unit - I , Sy. No. 252 & 253, Chandapur (V), Hatnoora (M), Sangareddy District** vide reference 3<sup>rd</sup> cited.
- 3) All the conditions stipulated in CFO & HWA order dt. 08.08.2017 will remain same. The Board reserves its right to review, modify, revoke conditions and vary the validity period of the CFO& HWA of the industry.
- 4) In case of any false certification, non-compliance of conditions / directions and deficiency in furnishing the information by the industry, the Board can withdraw the auto renewed consent and take action under provisions of relevant Acts & Rules including forfeiture of the Bank Guarantee submitted by the industry for Rs. 1,80,000/- (BG No. 002BG01211580001 dt.07.06.2021 with validity for a period of 5 years i.e., upto 06.06.2026).
- 5) As per the directions of the Hon'ble NGT order dated 24.10.2017, the industry shall contribute corpus fund of 0.5% on annual turnover of 2016-17,2017-18, 2018-19 till complete restoration of the entire affected area and till the Tribunal passes appropriate orders. Accordingly, the industry has paid an amount of Rs. 7,30,462/- on 17.06.2021 towards corpus fund (Rs. 1,15,379/- for the year 2016-17 on annual turnover of Rs.5,33,08,050/- & Rs. 6,15,083/- for the year 2017-18 on annual turnover of Rs.12,30,16,575/-) towards corpus fund, i.e. 0.5 % on turnover of the financial years 2016-17 and 2017-18. The industry shall contribute corpus fund as per the Hon'ble NGT guidelines till complete restoration of the entire affected area and till the Tribunal passes appropriate orders.

6

- 6) The industries either paying annual fee or total fee for Consented period, shall pay the balance fee as per the revised rates as applicable from time to time.
- 7) Under auto renewal system, the industry shall apply atleast 30 days before the expiry of the existing consent order for further renewals.

Sd/-  
MEMBER SECRETARY

To  
M/s. S. B. Organics Ltd., Unit - I,  
Sy. No. 252 & 253, Chandapur (V), Hatnoora (M),  
Sangareddy District

Copy to:

1. The JCEE, Zonal Office, R.C. Puram for information and necessary action.
2. The E.E., Regional Office, Sangareddy - I for information and necessary action.

///T.C.F.B.O///

SENIOR ENVIRONMENTAL ENGINEER (FAC)



**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-3, Industrial Estate,  
Sanathnagar, Hyderabad - 500018

Ph: 040-23887500

Fax: 040- 23815631

Website: [tspcb.cgg.gov.in](http://tspcb.cgg.gov.in)

**RENEWAL OF CONSENT & AUTHORISATION ORDER**

//By Registered Post with Acknowledgement Due//

**Consent Order No : TSPCB/RCP/CFO&HWA/HO/2017- 1456 Dt: 08.08.2017**

Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & Amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21 of Air (Prevention & Control of Pollution) Act 1981 and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') and the rules and orders made there under to:

**M/s. S.B. Organics Ltd.,**  
Sy. No. 252 & 253,  
Chandapur (V),  
Hatnoora (M),  
Sangareddy District.  
E-mail id: [bpl.encs@gmail.com](mailto:bpl.encs@gmail.com)



15/8/17  
21/8

(hereinafter referred to as 'the Applicant /Industry') authorized to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below.

**i) Out lets for discharge of effluents:**

Outlet No.	Outlet description	Max daily discharge (KLD)	Point of disposal
1	Process Effluents - 2.0 KLD + Washings - 0.5 KLD+ Domestic (Overflow of septic tank) - 1.6 KLD	4.1	M/s. PETL, Patancheru after pre-treatment, duly confirming to the influent standards of CETP.
<b>TOTAL</b>		<b>4.1 KLD</b>	

## ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1	Attached to 2 x 6 Lakhs K. Cal / hr. Oil Fired Thermic fluid heaters
2	Attached to Husk Fired Hot Oil Heater
3	Attached to Process Vents
4	Attached to 260 KVA DG set

## iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)] of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 &amp; Amendments thereof):

1. Number of Authorization and date of issue - TSPCB/RCP/CFO&HWA/HO/2017-Dt: 08.08.2017.
2. Reference of Application: Industry's Lr. dt. 19.04.2017.
3. M/s. S.B. Organics Ltd., Sangareddy District, is hereby granted an Authorization to operate a facility for collection, Reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

## ➤ HAZARDOUS WASTES WITH DISPOSAL OPTION:

S. No.	Name of the Hazardous Waste	Stream	Quantity of Hazardous Waste	Disposal Options
1.	Process sludge	28.1 of Schedule -I	25 TPM	TSDf, Dundigal, Medchal District for secured land filling/ Cement industries for Co-processing

## ➤ HAZARDOUS WASTES WITH RECYCLING OPTION:

S.No	Name of the Hazardous Waste	Stream	Quantity of Hazardous Waste	Disposal option
1.	Used oil	5.1 of Schedule - I	100 LPA	Authorized reprocessors / Recyclers
2.	Spent Catalyst	28.2 of Schedule - I	750 Kgs/ Month	Return to suppliers for re-generation / TSDf, Dundigal for secured landfill.
3.	Ammonium Nitrate Salt	28.1 of Schedule - I	24 TPM	Reused in the process.

(9)

This consent order is valid for manufacturing the following product along with quantity mentioned therein only.

Either Group-A or Group-B shall be manufactured at any point of time.  
Group-A

Sl. No.	Products	Quantity	No. of stages	Starting raw material	Kg/day
1	Guanidine Nitrate	4000 kg/day	1	DCDA	1920 kg/day

Group-B

Sl. No.	Products	Quantity	No. of stages	Starting raw material	Kg/day
1	Guanidine Nitrate	2500 kg/day	1	DCDA	1200 kg/day
2	Guanidine Carbonate	1500 kg/day	1	Guanidine Nitrate	2500 kg/day
	<b>Total</b>	<b>4000 Kg/day</b>			

By-product:

Sl.No.	By-Product	Quantity
1	Potassium Nitrate	1.9 TPD

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31<sup>st</sup> day of July, 2021.**

Sd/-  
MEMBER SECRETARY

To  
M/s S.B.Organics Ltd.,  
Sy.No.252 & 253, Chandapur (V),  
Hatnoora (M),  
Sangareddy District - 502 296

Copy to:

1. The JCEE, Zonal Office **RC Puram** for information and necessary action.
2. The EE, Regional Office, **Sangareddy** for information and necessary action.

//T.C.F.B.O//

*B. Mino*  
Joint Chief Environmental Engineer

kc

**SCHEDULE - A**

1. The applicant shall make applications through online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of the Order as per the procedure and eligibility stipulated in the Board Circular dt:19.11.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/circulars.aspx>).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
4. The industry may explore the possibility of tapping the solar energy for their energy requirements.
5. All the conditions stipulated in the Schedule - A of the earlier combined CFO & HWA order **TSPCB/RCP/CFO&HWA/HO/2016-2500 Date:20.12.2016** remains same. The industry should ensure consistence compliance of each condition of Schedule-A.
6. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

**SCHEDULE - B**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:

S. No	Purpose	Quantity (KLD)
1	Process	2.4 KLD
2	Industrial Cooling (Make up) / Humidification / Water spraying.	0.4 KLD
3	Others (to be specified)	3.0 KLD
4	Domestic	1.6 KLD
<b>Total:</b>		<b>7.4 KLD</b>

2. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameter	Emission Standards
1 & 2	Particulate matter	115 mg/Nm <sup>3</sup>
3	HCl Acid Vapor & Mist	35 mg/Nm <sup>3</sup>

3. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
4. The industry should comply with ambient air quality standards of PM<sub>10</sub> (Particulate Matter size less than 10µm) - 100 µg/ m<sup>3</sup>; PM<sub>2.5</sub>(Particulate Matter size less than 2.5 µm) - 60 µg/ m<sup>3</sup>; SO<sub>2</sub> - 80 µg/ m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards vide MoEF Notification No. G.S.R. 826 (E), dt: 16.11.2009, as per Schedule VII of E(P) Rules, 1986.

The industry shall comply with the National Ambient Air Quality standard in respect of Noise as per Schedule-III of E(P) Rules, 1986.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A).

5. **The industry shall manufacture only the consented products.**
6. **The industry shall not increase the capacity beyond the permitted capacity, without obtaining CFE & CFO of the Board.**
7. **The industry shall lift the effluents to the PETL, Patancheru, duly confirming to the inlet standards of CETP. The industry shall not carryout evaporation of effluents in any reactor.**
8. **The industry shall not use effluents in cooling towers under any circumstances.**
9. **The industry shall operate water meters for recording category-wise water consumption.**
10. **The industry shall operate digital flow meters for inlet of effluents; effluent lifted to PETL, Patancheru.**
11. **The industry shall operate Multi-stage Scrubber in the plant for control of process emissions.**
12. **The industry shall operate pH meters for the Multi-stage scrubber.**
13. **The industry shall collect & store the Hazardous Solid waste in an elevated closed storage shed with impervious lining and Leachate collection system.**
14. **The industry shall maintain good housekeeping within the plant premises.**
15. **The industry shall operate IP camera with PAN, TILT Zoom, 5x or above focal length, with night vision capability, along with the flow meter with connection of the same to the website of CPCB & TSPCB.**
16. **The industry shall comply with the directions issued by the Task Force from time to time scrupulously.**
17. **The industry should develop and maintain green belt all along the boundary of the industry and other vacant places. The industry shall take up extensive plantation under the Haritha Haram program of the State Government.**
18. **The industry shall take measures to reduce odour nuisance from the unit.**
19. **The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.**
  - a. **Daily production details, RG-I records and Central Excise Returns.**
  - b. **Quantity of Effluents generated & effluents lifted to CETP.**

- c. Daily solid waste generated and disposed to TSDF.
  - d. Log Books for pollution control systems.
20. Under no circumstances, the Hazardous Waste shall be burnt in the boiler.
  21. There shall not be any spillages / discharges of chemicals / effluents on ground. The drums containing chemicals & wastes shall be stored on elevated platform provided with leachate / spillages collection pit. In no case the drums shall be stored on open ground.
  22. The industry shall not discharge any wastewater within or outside the factory premises and maintain zero discharge of effluents.
  23. The applicant shall submit Environment Statement in Form V before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments.
  24. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991, should be followed.
  25. The conditions stipulated in this order are without prejudice to rights and contentions of this Board in any Hon'ble court of Law.

**SCHEDULE - C**  
**[ see rule 6(2) ]**  
**[ CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES ]**

**i. General conditions of Authorization:**

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the Hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc., and their possible impacts and also carryout mock drill in this regard at regular interval of time.
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The Hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported Hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
9. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.

10. An application for the renewal of an authorization shall be made as laid down under the Rules.
11. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate change or Central Pollution Control Board from time to time.
12. Annual return shall be filed by June 30<sup>th</sup> for the period ensuring 31<sup>st</sup> March of the year.

ii. **Specific Conditions:**

1. The industry shall give top priority for waste minimization and cleaner production practices.
2. The industry shall not store Hazardous Waste for more than 90 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
4. The industry shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
5. The industry shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
6. The industry shall not dispose spent solvents / mixed spent solvents to the traders.
7. The industry shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
8. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
9. The industry shall maintain good house keeping & maintain proper records for Hazardous Wastes stated in Authorization.
10. The industry shall maintain proper Records for Hazardous Wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc. as per Rule 20(1) and file Annual Returns in Form- 4 as per Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
11. The industry shall dispose of e-waste to the authorized recyclers only.
12. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-

MEMBER SECRETARY

To  
M/s. S.B. Organics Ltd.,  
Sy. No. 252 & 253,  
Chandapur (V),  
Hatnoora (M), Sangareddy District.

//T.C.F.B.O//

  
Joint Chief Environmental Engineer

✓

GOVERNMENT OF TELANGANA  
FACTORIES DEPARTMENT

ANNEXURE-II

From  
M.PRAVEEN KUMAR,  
B.E (M.TECH),MBA, LLM, M.SC (ENV),  
DY. CHIEF INSPECTOR OF FACTORIES  
SANGAREDDY AT  
RAMACHANDRAPURAM,  
BESIDE BHEL BUS DEPOT.

To:  
SRI POCHIRAJU HANUMANTH  
SUBBA RAO, DIRECTOR  
S/O. P.VENKATARAMAYYA,  
M/S.S.B. ORGANICS LIMITED, UNIT-1  
CHANDAPUR (V), HATHNOORA (M)  
SANGAREDDY DISTRICT - 502329.

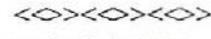
Lr. No. A/72/2024; Dated: 06/04/2024

PROHIBITORY ORDERS

Sir,

Sub: Factories Act 1948 –M/S. S.B. Organics Limited Unit-I Chandapur (V), Hathnoora (M) Sangareddy District - 502329- visit by Joint inspection team-Non compliance of certain provisions of Factories Act 1948- Imminent danger to the safety and health of the workers- Prohibitory order issued- Reg.

Ref: (i) Visit Dated:03/04/2024 & 04/04/2024



Section 40(2) RW Section 87 and Rule 95 Schedule XV Part II,Para (4)(5)(7)(10)(11)(12)(14)(15)(23) Part-III Para(2)(4)(6)(7) RW Section 7- A(2)(a,b,c& e) Read with Section 41 RW Rule 61N & Rule 61 F (2&3) :

On 3-4-2024 at about 4.40 P.M., an explosion of reactor and fire accident occurred in your factory and 5 workers along with the company Director met with fatal accidents and 19 workers received injuries. While 2<sup>nd</sup> stage processing of the hazardous chemicals [contains first stage processed output filtered materials at 80°C (i.e.,TG-Urea-2200Kg+recovered Ammonium Nitrate-900 kg+ Ammonium bi carbonate- 25kg)+ Silica gel -1100kg) and applying heat to raise its temperature to about 165<sup>0</sup>C to 170<sup>0</sup>C for 6 hour then raise to 185<sup>0</sup>C (to maintain further 5 hours) in the 6 KL Chemical SS Reactor for the manufacture of the Guanidine nitrate in Production/ Process block No. 2 (new), at that time there was a heavy smoke coming from the reactor and abnormal raise of temperature crossing the predetermined temperature below the danger temperature in the said reactor and to bring down the temperature, they stopped the Thermic fluid heater (TFH) to stop circulation of hot oil in the outer coil inside the reactor jacket, which was the heating media of the SS reactor vessel containing the hazardous chemicals, then they drained out the hot oil present in the pipe lines and the system but the temperature and pressure was not under control. After sensing the danger of explosion of the reactor, the workers of the production/process block No.2 (new), other workers and the Director, who were gathered there tried to escape from that area running in all directions, all of sudden due to the runaway chemical reaction in the 6 KL SS reactor, a high pressure developed inside the reactor and it got disintegrated with a huge blast. The impact of this blast had dis-lodged all the reactors / equipments in the processing blocks. adjacent sheds /blocks collapsed and materials around had caught with the fire, some of the structures and machinery parts were flew to the adjacent factory premises and adjacent areas and damaged their glass windows, doors, roof sheets / vertical cladding etc.,

(15)

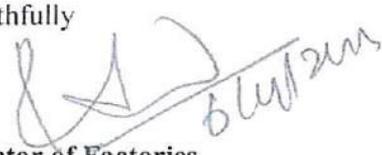
As a sequel to the said explosion/fire accident, the thrown out debris and buckled structures, load bearing cross beams are laying down in a precarious condition, indisposed chemicals posing of an imminent danger to continue further usage of the buildings, sheds and equipment etc., are herewith prohibited and the following safety measures are being adopted:

- a) The buckled columns and collapsed structural debris, indisposed chemicals shall be got removed safely under the supervision of a qualified structural engineer and qualified and experienced safety professional.

As such there is an imminent danger to human life and safety in the factory as a consequence of the above accident. Therefore, the usage of above mentioned reactors / equipments/machinery, storage tanks, etc., in the processing blocks and adjacent sheds / factory premises for carrying on the process in the factory is hereby prohibited, until prior clearance is obtained from the Factories Department, Telangana State, and for carrying on the process by providing required (i) in-built safety devices (like) suitable safety valves, Rupture discs, sensors with audible alarms, auto control and shut down systems and other necessary systems to ensure safety of human life and certificate to that effect has to be obtained from independent competent safety expert (s) after thorough examination of the process, plant and equipment (ii) get the HAZOP study report, Hazard Analysis and Risk Assessment report done for all the products and on-site emergency plan (OSEP) by independent competent safety expert (s) and submitted the same (certificates, reports) to the Director of Factories, Telangana State.

**The prohibitory order will be in force until it revoked.**

Yours faithfully

  
Dy. Chief Inspector of Factories  
Sangareddy  
06/08/2024

Submitted to the Director of Factories, T.S., Hyderabad.

Copy to the Inspector of Factories, Sangareddy at Ramachandrapuram for information

Copy to the Station House Officer, Hathnoora Police Station, Sangareddy District for information.

Copy to the Mandal Revenue Officer, Hathnoora Mandal, Sangareddy District for information.

Copy to the AE, TSSPDCL, Hathnoora, Sangareddy for information



(16)

# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018

Phones : 040-23887500 Fax: 040 - 23887519

ANNEXURE - III

**BY REGD. POST WITH ACK. DUE**

**Order No.SRD-155/TSPCB/TF/HO/2024- 254**

**Dt:27.04.2024**

**UNDER WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 (AS AMENDED BY ACT 53 OF 1988)**

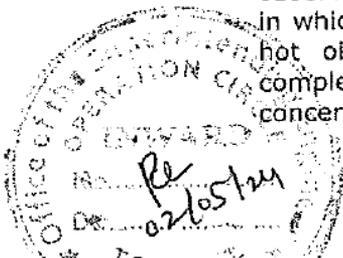
**Sub :** TSPCB - M/s. S. B. Organics Ltd., Sy. No. 252 & 253, Chandapur (V), Hatnoora (M), Sangareddy District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) - **CLOSURE ORDERS - ISSUED** - Reg.

**Ref :**

1. CFO & HWA Order dated: 21.06.2021, with validity up to 31.07.2026.
2. Directions Order No.SRD-155/TSPCB/TF/HO/2023-2118, Date: 20.03.2023.
3. Fire accident occurred on 03.04.2024 around 04:30 PM.
4. An OA.No.367 of 2024 is registered Suo Motu on the basis of news item title "4 killed in the blast at drug manufacturing unit in Telangana appearing in "The Hindu" dated:04.04.2024.
5. Inspection of the industry by the Board Officials on 03.04.2024 & 04.04.2024.
6. Hearing held on 26.04.2024.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry is located at Sy. No.352 & 353, Chandapur (V), Hatnoora (M), Sangareddy District and is engaged In manufacture of Guanidine Nitrate & Guanidine Carbonate.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued CFO & HWA vide order on 21.06.2021 with validity up to 31.07.2026 for manufacturing Guanidine Nitrate-4,000 Kgs/day in Group-A and Guanidine Nitrate - 2,500 Kgs/day & Guanidine Carbonate - 1,500 Kgs/day with a condition that either Group-A or Group-B shall be manufactured at any point of time. The industry produces Potassium Nitrate- 1.9 TPD as a by-product.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board Issued directions to the Industry on 20.03.2023 in connection with complaints.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the RO-Sangareddy received a telephonic call on 03.04.2024 around 6:00 PM from the Sangareddy District Administration regarding the explosion occurred in M/s. SB Organics and the TSPCB officials went to the site by 7:00 PM and it was reported that a reactor was exploded around 4:30 PM which resulted in fire. The fire tenders reached the spot by 4:45 PM and started dousing the fire resulted from the explosion.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, an OA.No.367 of 2024 is registered Suo Motu on the basis of news item title "4 killed in the blast at drug manufacturing unit in Telangana appearing in "The Hindu" dated:04.04.2024. The case was posted for hearing on 14.05.2024.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, the RO-Sangareddy Officials inspected the industry on 03.04.2024 & 04.04.2024 and observed the following:
  1. During the inspection on 03.04.2024, it was found that the hot oil leaked from the jacket of the reactor came in contact with reaction mixture Guanidine Nitrate (which involves raw material like weak nitric acid, 2-cyanoguanidine and ammonium nitrate) which resulted in severe explosion followed by fire.
  2. The fire was controlled by the Telangana State Fire Department by deploying 6 No's of fire tenders and with the help of surrounding industries by deploying their water tankers. The fire was doused around 9 PM on 03.04.2024.
  3. The officials again inspected the unit on the next day i.e., 04.04.2024 and it was observed that fumes were still emanating from the debris. The production block in which the explosion took place along with the thermic fluid heaters (2 No's), hot oil generator (1 No), final goods storage shed, security room were completely damaged. The surrounding production blocks and two other sister concern units of the industry were structurally damaged.



4. The shockwave resulted from the explosion was felt within 3 km radius from the place of explosion. The glass windows, false ceilings and roofs of the surrounding buildings/industries within 200-300m radius were shattered / damaged because of the shockwave from the explosion.
  5. During inspection on 04.04.2024, no representative of the industry was present in the premises of the industry. It was observed that part of the fire fighting water mixed with the chemicals during the accident reached the first cut rain water and part of the water was stagnated near the accident site.
  6. Around 128 MT of 2-cyanoguanidine (raw material for Guanidine Nitrate) was observed in the industry premises which was partly damaged in the explosion. Along with this 48 MT of Guanidine nitrate, 11 MT of Guanidine Carbonate, 30 MT of Technical Grade Urea, 1.4 MT of Recovered Ammonium Nitrate Salt and 28 MT of Nitric Acid (2 x 20 KL tanks and 1x15 KL tank) was present in the industry. No damage occurred to the above products and is present in the collapsed sheds. No damage occurred to the nitric acid tanks and effluent storage tank.
  7. The RO officials directed the industry to collect the waste water generated during fire fighting and dispose to M/s CETP for further treatment & the top soil along with the waste in the plant premises to M/s TSDF / Cement Industries and submit copy of manifest details.
  8. The representative of the industry also informed that they will dispose the waste water to M/s. PETL and informed that that they will remove the top soil of the premises and process sludge - 5 MT and dispose to TSDF along with the any hazardous waste/debris.
  9. The accident resulted in 6 casualties and about 18 members were injured.
7. **WHEREAS**, vide reference 6<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee meeting held on 26.04.2024. The Industry representative and RO-Sangareddy Officials have attended the meeting.
- I. The Committee noted the following :
    1. The fire accident was occurred in M/s. SB Organics and the TSPCB officials went to the site by 7:00 PM and it was reported that a reactor was exploded around 4:30 PM which resulted in fire. The fire tenders reached the spot by 4:45 PM and started dousing the fire resulted from the explosion.
    2. The accident resulted in 6 casualties and about 18 members were injured.
    3. The RO officials directed the industry to collect the waste water generated during fire fighting and dispose to M/s CETP for further treatment & the top soil along with the waste in the plant premises to M/s TSDF / Cement Industries and submit copy of manifest details.
    4. The representative of the industry also informed that they will dispose the waste water to M/s. PETL and informed that that they will remove the top soil of the premises and process sludge - 5 MT and dispose to TSDF along with the any hazardous waste/debris.
    5. An OA.No.367 of 2024 is registered Suo Motu on the basis of news Item title "4 killed in the blast at drug manufacturing unit in Telangana appearing in "The Hindu" dated:04.04.2024. The case was posted for hearing on 14.05.2024.
  - II. The industry representative informed that, they received prohibition order from Factories Department, they stored about 15 KL of contaminated waste water generated during the fire accident in FRP tank and the same will be sent to CETP within two days. They also generated debris & contaminated soil and the same will be sent to TSDF within one month.
- After detailed discussions, the Committee recommended to issue Closure Orders to your industry for not taking proper safety measures and not complying with consent conditions and causing air and water pollution in the surrounding areas.
8. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issues Closure Orders to your industry for not taking proper safety measures and not complying with consent conditions & directions issued by the Board and causing air and water pollution in the surrounding areas.

- 9. After careful consideration of material facts of the case, the Board is of the firm opinion that, the industry has not taken safety measures for prevention of accident, not complying with the consent conditions / directions issued by the Board and causing pollution in the surrounding area. Under the Powers vested with the T.S. Pollution Control Board under Section 33(A) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) and for the reasons stated above, the **Board hereby issues closure orders to the industry** in the interest of protecting public health and environment.
- 10. You are directed to take note that the TSSPDCL has been ordered to disconnect the Power Supply to your industry with immediate effect. If you continue to operate your industry even after receipt of this orders, you may be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988), the punishment for which includes imprisonment for a term which shall not be less than one year and six months which may extend to six years and with fine.

**Sd/-  
MEMBER SECRETARY**

**To  
M/s. S. B. Organics Ltd.,  
Sy. No. 252 & 253, Chandapur (V),  
Hatnoora (M), Sangareddy District.**

**Copy to :**

- 1. The District Collector, Sangareddy District for favour of information.
- 2. The Superintending Engineer (Operations), Sangareddy District for favour of information.
- 3. The JCEE, ZO, RC Puram for information and necessary action.
- 4. The EE, RO-Sangareddy for information and necessary action.
- 5. Concerned file.

//T. C. F. B. O //

*Puranna*

**Senior Environmental Engineer  
(Task Force, UH-IV)**



# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No.SRD-155/TSPCB/TF/HO/2024- 253**

**Dt:27.04.2024**

**ORDERS ISSUED UNDER AIR (PREVENTION AND CONTROL OF POLLUTION) ACT  
1981 (AS AMENDED BY ACT 47 OF 1987)**

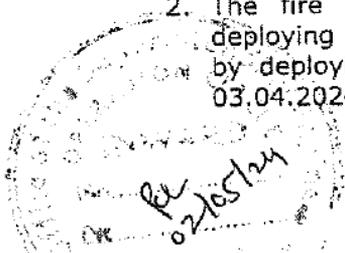
**Sub :** TSPCB - M/s. S. B. Organics Ltd., Sy. No. 252 & 253, Chandapur (V), Hatnoora (M), Sangareddy District - Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) - **CLOSURE ORDERS - ISSUED** - Reg.

**Ref :**

1. CFO & HWA Order dated: 21.06.2021, with validity up to 31.07.2026.
2. Directions Order No.SRD-155/TSPCB/TF/HO/2023-2118, Date: 20.03.2023.
3. Fire accident occurred on 03.04.2024 around 04:30 PM.
4. An OA.No.367 of 2024 is registered Suo Motu on the basis of news-item title "4 killed in the blast at drug manufacturing unit in Telangana appearing in "The Hindu" dated:04.04.2024.
5. Inspection of the industry by the Board Officials on 03.04.2024 & 04.04.2024.
6. Hearing held on 26.04.2024.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry is located at Sy. No.352 & 353, Chandapur (V), Hatnoora (M), Sangareddy District and is engaged in manufacture of Guanidine Nitrate & Guanidine Carbonate.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued CFO & HWA vide order on 21.06.2021 with validity up to 31.07.2026 for manufacturing Guanidine Nitrate-4,000 Kgs/day in Group-A and Guanidine Nitrate - 2,500 Kgs/day & Guanidine Carbonate - 1,500 Kgs/day with a condition that either Group-A or Group-B shall be manufactured at any point of time. The industry produces Potassium Nitrate- 1.9 TPD as a by-product.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued directions to the industry on 20.03.2023 in connection with complaints.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the RO-Sangareddy received a telephonic call on 03.04.2024 around 6:00 PM from the Sangareddy District Administration regarding the explosion occurred in M/s. SB Organics and the TSPCB officials went to the site by 7:00 PM and it was reported that a reactor was exploded around 4:30 PM which resulted in fire. The fire tenders reached the spot by 4:45 PM and started dousing the fire resulted from the explosion.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, an OA.No.367 of 2024 is registered Suo Motu on the basis of news item title "4 killed in the blast at drug manufacturing unit in Telangana appearing in "The Hindu" dated:04.04.2024. The case was posted for hearing on 14.05.2024.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, the RO-Sangareddy Officials inspected the industry on 03.04.2024 & 04.04.2024 and observed the following:
  1. During the inspection on 03.04.2024, it was found that the hot oil leaked from the jacket of the reactor came in contact with reaction mixture Guanidine Nitrate (which involves raw material like weak nitric acid, 2-cyanoguanidine and ammonium nitrate) which resulted in severe explosion followed by fire.
  2. The fire was controlled by the Telangana State Fire Department by deploying 6 No's of fire tenders and with the help of surrounding industries by deploying their water tankers. The fire was doused around 9 PM on 03.04.2024.



3. The officials again inspected the unit on the next day i.e., 04.04.2024 and it was observed that fumes were still emanating from the debris. The production block in which the explosion took place along with the thermic fluid heaters (2 No's), hot oil generator (1 No), final goods storage shed, security room were completely damaged. The surrounding production blocks and two other sister concern units of the industry were structurally damaged.
  4. The shockwave resulted from the explosion was felt within 3 km radius from the place of explosion. The glass windows, false ceilings and roofs of the surrounding buildings/industries within 200-300m radius were shattered / damaged because of the shockwave from the explosion.
  5. During inspection on 04.04.2024, no representative of the industry was present in the premises of the industry. It was observed that part of the fire fighting water mixed with the chemicals during the accident reached the first cut rain water and part of the water was stagnated near the accident site.
  6. Around 128 MT of 2-cyanoguanidine (raw material for Guanidine Nitrate) was observed in the industry premises which was partly damaged in the explosion. Along with this 48 MT of Guanidine nitrate, 11 MT of Guanidine Carbonate, 30 MT of Technical Grade Urea, 1.4 MT of Recovered Ammonium Nitrate Salt and 28 MT of Nitric Acid (2 x 20 KL tanks and 1x15 KL tank) was present in the industry. No damage occurred to the above products and is present in the collapsed sheds. No damage occurred to the nitric acid tanks and effluent storage tank.
  7. The RO officials directed the industry to collect the waste water generated during fire fighting and dispose to M/s CETP for further treatment & the top soil along with the waste in the plant premises to M/s TSDF / Cement industries and submit copy of manifest details.
  8. The representative of the industry also informed that they will dispose the waste water to M/s. PETL and informed that that they will remove the top soil of the premises and process sludge - 5 MT and dispose to TSDF along with the any hazardous waste/debris.
  9. The accident resulted in 6 casualties and about 18 members were injured.
7. **WHEREAS**, vide reference 6<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee meeting held on 26.04.2024. The industry representative and RO-Sangareddy Officials have attended the meeting.
- I. The Committee noted the following :
    1. The fire accident was occurred in M/s. SB Organics and the TSPCB officials went to the site by 7:00 PM and it was reported that a reactor was exploded around 4:30 PM which resulted in fire. The fire tenders reached the spot by 4:45 PM and started dousing the fire resulted from the explosion.
    2. The accident resulted in 6 casualties and about 18 members were injured.
    3. The RO officials directed the industry to collect the waste water generated during fire fighting and dispose to M/s CETP for further treatment & the top soil along with the waste in the plant premises to M/s TSDF / Cement industries and submit copy of manifest details.
    4. The representative of the industry also informed that they will dispose the waste water to M/s. PETL and informed that that they will remove the top soil of the premises and process sludge - 5 MT and dispose to TSDF along with the any hazardous waste/debris.
    5. An OA.No.367 of 2024 is registered Suo Motu on the basis of news item title "4 killed in the blast at drug manufacturing unit in Telangana appearing in "The Hindu" dated:04.04.2024. The case was posted for hearing on 14.05.2024.
  - II. The industry representative informed that, they received prohibition order from Factories Department, they stored about 15 KL of contaminated waste water generated during the fire accident in FRP tank and the same will be sent to CETP within two days. They also generated debris & contaminated soil and the same will be sent to TSDF within one month.

After detailed discussions, the Committee recommended to issue Closure Orders to your industry for not taking proper safety measures and not complying with consent conditions and causing air and water pollution in the surrounding areas.

8. **WHEREAS**, after careful consideration of the material facts of the case, the Board **hereby issues Closure Orders to your industry** for not taking proper safety measures and not complying with consent conditions & directions issued by the Board and causing air and water pollution in the surrounding areas.
9. **WHEREAS**, after careful consideration of the material facts of the case, the Board **hereby issues Closure Orders to your industry** for not taken proper safety measures and not complying with consent conditions and causing air and water pollution in the surrounding areas. In view of the above, after careful consideration of material facts of the case, the Board is of the firm opinion that the industry has not taken safety measures for prevention of accident, not complying with the consent conditions / directions issued by the Board and causing pollution in the surrounding area. Under the Powers vested with the T.S. Pollution Control Board under Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987) and for the reasons stated above, the **Board hereby issues closure orders to the industry** in the interest of protecting public health and environment.
10. You are directed to take note that the TSSPDCL has been ordered to disconnect the Power Supply to your industry with immediate effect. If you continue to operate your industry even after receipt of this orders, you may be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Act, 1981 (as amended by Act 47 of 1987), the punishment for which includes imprisonment for a term which shall not be less than one year and six months which may extend to six years and with fine.

Sd/-  
**MEMBER SECRETARY**

To  
**M/s. S. B. Organics Ltd.,  
Sy. No. 252 & 253, Chandapur (V),  
Hatnoora (M), Sangareddy District.**

**Copy to :**

1. The District Collector, Sangareddy District for favour of information.
2. The Superintending Engineer (Operations), Sangareddy District for favour of information.
3. The JCEE, ZO, RC Puram for information and necessary action.
4. The EE, RO - Sangareddy for information and necessary action.
5. Concerned file.

T. C. F. B. O  
*Prasanna*  
**Senior Environmental Engineer  
(Task Force, UH-IV)**



# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No.SRD-155/TSPCB/TF/HO/2024-255**

**Dt:27.04.2024**

Sub : TSPCB - - M/s. S. B. Organics Ltd., Sy. No. 252 & 253, Chandapur (V), Hatnoora (M), Sangareddy District - Water (Prevention and Control of Pollution) Act, 1974 (as amended by Act 53 of 1988) & Air (Prevention and Control of Pollution) Act 1981 (as amended by Act 47 of 1987)- Closure Orders issued - **Disconnection of Power Supply - Orders** - Issued - Reg.

Ref : Order No. SRD-155/TSPCB/TF/HO/2024, Dated:27.04.2024.

\*\*\*

The T.S Pollution Control Board has issued Closure Orders to **M/s. S. B. Organics Ltd., Sy. No. 252 & 253, Chandapur (V), Hatnoora (M), Sangareddy District** for not taken safety measures for prevention of accident, not complying with the consent conditions / directions issued by the Board and causing pollution in the surrounding area under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987. A copy of the closure order is herewith enclosed.

Under the powers vested under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 the Southern Power distribution Company of T.S.Ltd. is hereby directed to disconnect the power supply to **M/s. S. B. Organics Ltd., Sy. No. 252 & 253, Chandapur (V), Hatnoora (M), Sangareddy District**.

You are requested to carry out the orders of the Board and report compliance within 48 hours.

**Sd/-  
MEMBER SECRETARY**

**To  
The Superintending Engineer (Operations),  
TSSPDCL, Sangareddy District.**

**Copy to :**

1. The District Collector, Sangareddy District for favour of information.
2. The Managing Chairman & Director, Telangana State Southern Power Distribution Company, Near Secretariat, Hyderabad for information and necessary action.
3. The JCEE, ZO-RC Puram for information and necessary action.
4. The EE, RO-Sangareddy for information and directed to ensure that power supply is disconnected to the above industry and report compliance of the orders within 48 hours.
5. Concerned File.



**T. C. F. B. O**  
*Prasanna*  
**Senior Environmental Engineer  
(Task Force, UH-IV)**

Item No. 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 367/2024

News item titled "4 killed in blast at drug manufacturing unit in Telangana" appearing in The Hindu dated 04.04.2024

Date of hearing: 08.04.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

**ORDER**

1. This original application is registered *suo motu* on the basis of the news item title "4 killed in blast at drug manufacturing unit in Telangana" appearing in 'The Hindu' dated 04.04.2024.

2. The news item relates to a blast at a drug manufacturing unit in Hatnoora Mandal, Medak District, Telangana resulting in death of 4 persons and injury to 21. As per the news item, the blast had taken place in a chemical reactor inside SB Organics Limited, a bulk drug manufacturing company. The news item also states that the officials have feared that the death toll is likely to go up. As per the news report, officials from the Fire Department have disclosed that the fire was chemical in nature and was triggered by the explosion.

3. The news item raises substantial issue relating to compliance of the environmental norms.

4. Power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897.

5. The news item does not disclose that any steps have been taken for payment of compensation to the deceased and injured persons as also the details relating to compliance of requisite environmental norms by the project proponent in question.

6. Hence, we implead the following as respondents in the matter:

- (1). Member Secretary, Telangana State Pollution Control Board.
- (2). District Magistrate, Medak.
- (3). SB Organics Limited, Hatnoora Mandal, Medak District, Telangana through its Administrative Head.

7. Let notice be issued to the above respondents for filing their response before the appropriate Bench of the Tribunal atleast one week before the next date of hearing.

8. Since the subject matter relates to the Southern Zonal Bench, therefore, OA is transferred to the Southern Zonal Bench, Chennai for appropriate further action. Office is directed to transfer the original record of the OA to Southern Zonal Bench.

9. List before Southern Zonal Bench at Chennai on 14.05.2024.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

April 08, 2024  
Original Application No. 367/2024  
DV